

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

IA/35(MP)2021 in TP 126 of 2019 [CP(IB) 240 of 2019]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 16.04.2021**

Name of the Company: Prime Exotica Flat Pircasers Welfare Association
V/s
Premshree Devcon Pvt Ltd

Section 27 of the Insolvency and Bankruptcy Code.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

- 1.
- 2.

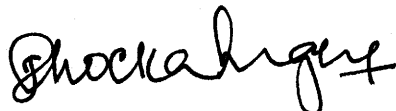
ORDER
(through video conferencing)

Mr. Devul Dighe, Advocate appeared on behalf of Applicant. Mr. Rahul Parasranpuria, PCS appeared on behalf of RP. Mr. Ashutosh Gokhale, CA appeared on behalf of Home Buyers.

Ms. Faguni Jain, Advocate appeared on behalf of Suspended Management and requesting time.

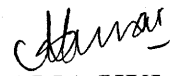
The prayer is allowed.

List the matter on 04.06.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 16th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**